

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.808/99.
Transfer Application No.

Date of Decision :27/9/99

Shri H.R.Acharya

Petitioner

Shri S.S.Karkera

Advocate for the
Petitioners

Versus

Union of India & 2 Ors.

Respondents

Shri R.K.Shetty

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

The Hon'ble Shri B.N.Bahadur, Member(A).

- (1) To be referred to the Reporter or not ? no
- (2) Whether it needs to be circulated to other Benches of the Tribunal? no
- (3) Library. no

R.G. Vaidyanatha

(R.G.VAIDYANATHA)
VICE CHAIRMAN

abp.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO:808/99.

DATED THE 27TH DAY OF SEPT.99.

CORAM: HON'BLE SHRI R.G.VAIDYANATHA, VICE CHAIRMAN.

HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

Shri H.R.Acharya,
at present working as
Copper Smith & Sheet Metal,
worker, residing at 181/1712,
Sector V, CGHS Quarters,
Mumbai - 400 037. ... Applicant.

By Advocate Shri S.S.Karkera,

v/s.

1. The Union of India,
Through the Secretary,
AIR Head Quarters,(V.B.),
Vayu Bhavan PC-3,
New Delhi - 110 011.
2. The Group Captain,
Headquarters Southern Western
AIR Command, Indian Air Force,
Sector-9, Gandhinagar,
Gujrat, State-382 009.
3. The Station Commander,
Air Force Station,
Cotton Green,
Mumbai - 400 033. ... Respondents.

By Advocate Shri R.K.Shetty.

¶ ORDER ¶ ¶ ORAL ¶

¶ Per Shri R.G.Vaidyanatha, Vice Chairman ¶

Case called out for admission. Shri R.K.Shetty
takes notice on behalf of respondents. Copies furnished.

2. Heard both sides regarding admission. Since,
the point involved is short, the OA is being disposed of
at admission stage.
3. The applicant's grievance is that he has not
been promoted after 1973. The Applicant has further stated
that he has given a representation to the administration
dated 3/12/98 (page-13) requesting the Competent Authority
to consider his case for promotion since he is retiring in
May 2000. It appears the local officer has recommended the

l/m

:2:

case and forwarded the paper to higher authorities.

Applicant has not received any reply till date.

4. Without expressing any opinion now, we feel it is a fit case for the Competent Authority to consider the representation of the applicant dated 3/12/98 and dispose it off within a period of three months from the date of receipt of copy of this order, as per rules and according to law,

5. In the result, the OA is disposed of at Admission Stage subject to above observations. All contentions on merits are left open. No costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

R.G.Vaidyanatha

(R.G.VAIDYANATHA)
VICE CHAIRMAN

abp.